

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

# MESSAGE FROM THE LOK SABHA

## THE DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL, 1961

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose herewith a copy of the Delhi Municipal Corporation (Amendment) Bill, 1961, as passed by Lok Sabha at its sitting held on the 6th September, 1961"

Sir, I lay the Bill on the Table.

THE MINISTER OF LAW (SHRI A. K. SEN): Sir on behalf of Shri Datar, I beg to leave to request that this Bill may be taken up tomorrow, as it is very urgent.

SHRI BHUPESH GUPTA (West Bengal): Which one?

SHRI A. K. SEN: The Delhi Municipal Corporation (Amendment) Bill, 1961.

SHRI BHUPESH GUPTA: No, Sir.

SHRI A. K. SEN: Sir, the elections have to be held in March and the constituencies have to be split for this purpose and unless this Bill is passed in this session, it will be too late for them to finish the work.

SHRI BHUPESH GUPTA: Sir, I object to this. We have got the Bill only just now and this is what we do not like. You can have an earlier

session, call the next session earlier, if you like. We got the Bill just now. How can we take it up tomorrow? Three days' time should be given, but you want to take it up tomorrow. Sir, this is the way they deal with this House and that is what we do not like. Even in the Business Advisory Committee the thing was not put that way and suddenly they come forward with this. Sir, this is what happens. You see, this Bill that was passed just now we finished before time. The time allotted for it was five hours and we did not take that much. Here this Bill has come now and the hon. Minister makes this request that it be taken up tomorrow. Sir, I say this is not a simple thing. There are certain controversial points in this Bill. There are controversies in the Delhi Municipal Corporation in this matter and I have been informed of it by our members in the Municipal Corporation that there is divergence of opinion over this matter. Therefore, we want to consult the members also and we must take adequate and reasonable time. Sir, this is absurd. I say it is simply absurd, hustling us and leading us by the nose. We are not going to put up with this kind of thing.

SHRI K. SANTHANAM (Madras): Let us have it the day after tomorrow. We would like to look into the Bill, Sir.

MR. DEPUTY CHAIRMAN: We may take it up day after tomorrow, after five.

SHRI BHUPESH GUPTA: Sir, I am not committing myself. Let me see the Bill.

MR. DEPUTY CHAIRMAN: The Bill has been circulated.

SHRI BHUPESH GUPTA: That is not the point at all

MR. DEPUTY CHAIRMAN: We will take it up the day after tomorrow.

SHRI BHUPESH GUPTA: In that case, let us take it up on Saturday.

SEVERAL HON. MEMBERS: No, no.

MR. DEPUTY CHAIRMAN: We will sit one hour extra and finish it.

SHRI BHUPESH GUPTA: Sir, I strongly protest against it.

MR. DEPUTY CHAIRMAN: The time allotted is one and a half hours.

SHRI BHUPESH GUPTA: You may give one and a half hour's time but the question here is when we take it up. The Rules of the House give us at least two days' time. Give us two days' time from tomorrow morning.

MR. DEPUTY CHAIRMAN: Day after tomorrow at 5 o'clock we will take it up.

SHRI SATYACHARAN (Uttar Pradesh): As far as time is concerned, it is for you to allot the time.

SHRI P. RAMAMURTI: Sir I would say . . .

MR. DEPUTY CHAIRMAN: We will give you time for amendments.

SHRI P. RAMAMURTI: Sir, I would also like the Minister to listen—after all, we are taking up a Bill affecting the Delhi Municipality which has no legislature. We are people coming from different parts of the country. What exactly does the Bill seek to do, how it affects the Delhi Municipality and the people of Delhi, all these things, it is very important for us to know and it does require time for us to go and find out from people and take all the facts into consideration. We cannot just hustle others.

MR. DEPUTY CHAIRMAN: The Bill has been before the House and the Business Advisory Committee has considered it. So we will take it up day after tomorrow.

SHRI BHUPESH GUPTA: The Business Advisory Committee has not considered the Bill. It considered the

time only—how much time is to be allotted to it.

MR. DEPUTY CHAIRMAN: The Bill has been circulated.

SHRI BHUPESH GUPTA: It may have been circulated; it is immaterial. Sir, kindly listen to us. This is a serious matter. You are quite right that the Business Advisory Committee has allotted the time. We will stick to that time for discussions. But the Business Advisory Committee was not at all told that in this very week, in this very manner, this Bill would come up. Many Bills were discussed at the Business Advisory Committee meeting. I attended the meeting but some of the Bills are not coming up. How are we to know at that time that this particular Bill would be coming up or would not be coming up? It is not at all a fair thing to do. Now the Government has decided to take this up, and my fear is that this is debarring us from consulting the Delhi Municipal authorities and the Corporation. It is a matter concerning the Delhi Administration and the Delhi Administration is directly under Parliament and on a matter like this you need to give us a little more time, more scope for thinking. These are Delhi matters for which Parliament is directly responsible. Therefore I submit, Sir, that you . . .

MR. DEPUTY CHAIRMAN: You will have the whole of tomorrow and the day after. We will take it up at 5 o'clock.

SHRI BHUPESH GUPTA: But Parliament will be sitting here tomorrow. Anyway, Sir, you consider it in your Chamber.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at twenty-three minutes past five of the clock till eleven of the clock on Thursday, the 7th September 1961.